

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA NO.18/2023 IN CP No.30/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ROC V/S ACDI VOCA SOCIAL DEVELOPMENT ORGANISATION & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: *For Petitioner/ Applicant/ ROC*

ORDER

- 1.** Ld. Counsel representing the Petitioner/ ROC is present physically and states that the reply on behalf of the respondents/ directors of the company has been filed, therefore he seeks and is granted two weeks time to file rejoinder to the said reply.
- 2.** Let the matter be adjourned for further hearing on 6th June, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*